

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5509  
ANSWERED ON:06.04.2017  
Central Fund for Road Accident Victims  
Hari Shri G.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government is considering to create a central fund for road accident victims to compensate their families, if so, the details thereof; and
- (b) whether it is true that families of 50 per cent of the road accident victims in 2015-16 did not claim any insurance money because they were not aware that they were entitled to compensation including no fault liability, if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) The Motor Vehicles (Amendment) Bill, 2016 introduced in Lok Sabha on 9th August, 2016 for consideration and passing inter-alia proposes for creation of Motor Vehicle Accident Fund by Central Government for the purpose of providing compulsory insurance cover to all road users in the territory of India. The fund shall be utilised for the treatment of a grievously injured person, compensation to representatives of a person who died in hit and run motor accident, compensation to a person grievously hurt in an accident where no fault can be fixed etc. The Bill was referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The Committee has presented its report to the Rajya Sabha on 8th February, 2017.

(b) The Ministry does not maintain such data of accident victims.

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